BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 161/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

Name of the Company:

BMW India Financial Services Pvt. Ltd.

V/s.

Parsoli Motor Works Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Apurva Vakil Advocate Petitioner/ Friancial Geditor

2. Krinca R. Persekh Adv. (orporate Petitor I'C.R. Parrekh

Cfor Ardyn R. Sheth) Petitor I'C.R. Parrekh

<u>ORDER</u>

Learned Advocate Mr. Apurva S Vakil present for Financial Creditor/Petitioner. Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Respondent.

Written arguments filed by Petitioner.

Respondent requested time to file written arguments on the ground that Respondent counsel is sick.

List the matter on 01.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 30th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL